

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 800/93

Transfer Application No: ---

DATE OF DECISION 25-10-93

J.Antic

Petitioner

Mr.G.S.Walia

Advocate for the Petitioners

Versus

Union of India and another

Respondent

Mr.N.K.Srinivasan

Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman

The Hon'ble Shri --

1. ~~Whether Reporters of local papers may be allowed to see the Judgement ?~~
2. To be referred to the Reporter or not ? *W*
3. ~~Whether their Lordships wish to see the fair copy of the Judgement ?~~
4. Whether it needs to be circulated to other Benches of the Tribunal ? *W*


(M.S.DESHPANDE)
VC

M

NS/

(4)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.800/93

J.Antic

.. Applicant

-versus-

1. Union of India
through
General Manager,
Western Railway,
Churchgate,
Bombay - 400 020.

2. Chief Workshop Manager,
Carriage Workshop,
Western Railway,
N.M.Joshi Marg,
Lower Parel,
Bombay - 400012.

.. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande
Vice-Chairman.

Appearances:

1. Mr.G.S.Walia
Advocate for the
Applicant.
2. Mr.N.K.Srinivasan
Counsel for
Respondents.

ORAL JUDGMENT:
Per M.S.Deshpande, V.C.()

Date: 25-10-93

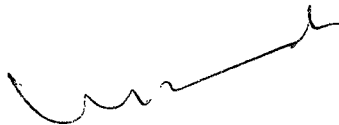
The admitted position in this case is that notice u/s. 7 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 was not given before recovery of damaged rent was ordered against the applicant and that direction therefore cannot stand.

2. The order at Ex.'A' dt. 23-7-93 is quashed in so far as it relates to charging of damaged rent. The respondents will be at liberty to initiate proceedings in accordance with law under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971. Liberty to the respondents to retain Rs.5,000/- out of the DCRG payable to the applicant and balance would be paid to the applicant

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-: 2 :-

within two months from the date of
communication of this order.



(M.S.DESHPANDE)
V.C.

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